

Notification
Srinagar, the 30th, July, 2020

S.O 2410 .-In exercise of the powers conferred by section 3 of the Jammu and Kashmir Public Premises (Eviction of Unauthorized Occupants) Act, 1988 and in supersession of all notifications issued on the subject, the Government hereby appoint the below mentioned Officers within the territorial jurisdiction shown against each as "**Estates Officer**" for the purposes of the said Act, in respect of the premises controlled by Jammu Development Authority:-

S. No	Designation	Jurisdiction
01	Tehsildar Zone-A	Jammu North, Bhalwal, Marh, Mandal.
02	Tehsildar Zone-B	Jammu, Jammu West, Nagrota.
03	Tehsildar Zone-C	Jammu South, Bahu, R.S. Pura
04	Tehsildar Zone-D	Bari Brahmana, Vijaypur, Ramgarh, Samba, Bishnah.

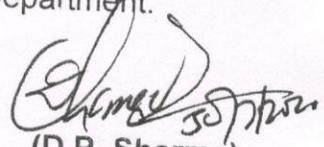
By order of the Government of Jammu and Kashmir.

Sd/-
(Dr. Pawan Kotwal) IAS
Principal Secretary to the Government,
Revenue Department
Dated: - 30-07-2020

No. Rev/LB/65/90-II

Copy to the:-

1. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
2. Financial Commissioner, Revenue, J&K.
3. Joint Secretary (J&K) Ministry of Home Affairs, Government of India.
4. Divisional Commissioner, Jammu
5. Commissioner /Secretary to the Government, General Administration Department.
6. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
7. Deputy Commissioner, Jammu.
8. Vice Chairperson, Jammu Development Authority, Jammu.
9. Director, Archives, Archaeology & Museums, J&K, Jammu.
10. Manager Government Press, Jammu for publication in the Govt. Gazette.
11. OSD to Advisor(S) to the Honble Lieutenant Governor.
12. Pvt. Secretary to the Principal/Secretary to Government, Revenue Department.
13. I/C Website Revenue Department.
14. Notification / Stock file.


(D.P. Sharma)
Under Secretary to the Government
Revenue Department